

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. †1166
TO BE ANSWERED ON 18.12.2018**

SOCIAL SECURITY TO SENIOR CITIZENS

†1166. SHRI GOPAL SHETTY:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has taken any steps to come up with a legislation/ proposes to bring any legislation to provide social security to the senior citizens of the country including payment of pension and providing housing facilities and medical care;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI VIJAY SAMPLA)**

(a)&(b): “The Maintenance and Welfare of Parents and Senior Citizens Act, 2007” inter-alia, makes maintenance of parents/ senior citizens by their children/ relatives obligatory and justiciable through Tribunals; provides for revocation of transfer of property by senior citizens in case of neglect by children/relatives; penal provisions for abandonment of senior citizens; medical facilities for senior citizens; and protection of life and property of senior citizens.

(c) Does not arise.
